

BAT sells 9% stake in ITC Hotels for ₹3.8Kcr

VIVEAT SUSAN PINTO
Mumbai, December 5

BRITISH AMERICAN TOBACCO (BAT) on Friday sold a 9% stake in ITC Hotels for ₹3,820 crore, cutting its holding in the company to 6.3% from 15.3% earlier.

In a regulatory filing on Friday, the maker of Dunhill and Lucky Strike said it had completed the block trade of 187.5 million shares in ITC Hotels with investors by way of an accelerated book-building process. The share sale is higher than the 145.8 million shares BAT had sought to sell as per a term sheet viewed by FE on Thursday.

The floor price remains at ₹205.65 apiece, which is a 1% discount to ITC Hotels' Thursday closing price on the BSE. The stock was down 0.84% at the end of trade on Friday at ₹206 apiece.

BAT's move to monetise its holding in ITC Hotels is part of an effort to bring down its debt. This is the third time in two years that BAT has pared its stake in ITC group



companies.

In March 2024 and May 2025, BAT had trimmed its stake in ITC by 3.5% and 2.5% each, bringing its shareholding down to 22.9% in the cigarette-to-FMCG company. It had also relinquished its veto rights in the firm. ITC has a 39.85% stake in ITC Hotels.

While informing about the plan to sell stake in ITC Hotels, BAT Chief Executive Officer

(CEO) Tadeu Luiz Marrocco said that the direct shareholding in ITC Hotels was a result of the demerger process that was completed by ITC earlier this year.

He added that a direct stake in ITC Hotels was not a strategic holding for BAT. He said that the proceeds from the transaction would support progress towards its 2026 deleveraging plan.

Amazon's \$12.7-bn AI push to help India small businesses

PRESS TRUST OF INDIA
New Delhi, December 5

BIG TECH FIRM Amazon expects its planned investment of \$12.7 billion in building local cloud and AI infrastructure to benefit 15 million small businesses in India by 2030, a senior company official said on Friday.

The company has set a target to train 4 million government-school students in the next five years, Amazon's SVP for Emerging Markets, Amit Agarwal, said on social platform X.

"Our long-term goal is aligned with the government of India's AI Mission, and we are aiming to bring the power of AI to millions of small businesses, customers and students. This includes empowering over 15 million small businesses and providing AI literacy to 4 million government-school students by 2030," he said.

Since 2017, Amazon Web Services has claimed that it has trained over 6.2 million individuals in India with cloud skills through several programmes, such as AWS Skill Builder, AWS Educate, AWS re/Start, and recently announced new AI courses. In May 2023, Amazon announced plans to invest \$12.7 billion in India by 2030 into its local cloud and AI infrastructure across Telangana and Maharashtra. The company has already invested \$3.7 billion between 2016 and 22 in India.

Amazon has already committed to invest \$12.7 billion in local cloud and AI infrastructure through Amazon Web Services.

For us, this is about more than innovation; it's about ensuring every Indian can benefit from this transformative technology.

TENNECO

TENNECO CLEAN AIR INDIA LIMITED

(Formerly known as Tenneco Clean Air India Private Limited)

CIN: U29308TN2018FLC126510

Regd. Office: RNS2, Nissan Supplier Park, SIPCOT Industrial Park, Oragadam Industrial Corridor, Sriperumbudur Taluk, Kancheepuram District, Tamil Nadu - 602 105
Phone: +91 124 4784 530, E-mail: TennecoIndiaInvestors@tenneco.com, Website: www.tennecoindia.com

EXTRACT OF CONSOLIDATED AND STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED 30 SEPTEMBER 2025

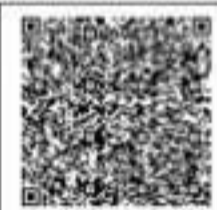
(INR in millions, except earnings per share)

Sl. No.	Particulars	Consolidated				Standalone			
		Quarter ended		Six Months ended	Year ended	Quarter ended		Six Months ended	Year ended
		30 September 2025	30 September 2024	30 September 2025	31 March 2025	30 September 2025	30 September 2024	30 September 2025	31 March 2025
		Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from operations (Net)	12,806.42	11,686.53	25,662.63	48,904.30	5,420.94	5,225.73	11,085.32	22,367.55
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	1,924.25	1,771.19	4,196.44	7,328.16	9,598.43	977.47	11,006.76	4,114.43
3	Net Profit for the period (before Tax, after Exceptional and/or Extraordinary items)	1,924.25	1,771.19	4,196.44	7,328.16	9,598.43	977.47	11,006.76	4,114.43
4	Net Profit for the period after Tax (after Exceptional and/or Extraordinary items)	1,506.80	1,370.85	3,187.68	5,531.43	9,387.48	751.37	10,507.68	3,060.82
5	Total Comprehensive Income for the period (comprising Profit for the Period after Tax and Other Comprehensive Income after Tax)	1,513.88	1,329.21	3,185.82	5,491.89	9,388.21	745.13	10,508.22	3,053.47
6	Equity Share Capital	4,036.04	2,140.89	4,036.04	4,036.04	4,036.04	2,140.89	4,036.04	4,036.04
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	12,063.66	-	-	-	54,700.65
8	Earnings Per Share (Face Value of INR 10/- per share) (not annualised for quarter/half year)								
1. Basic:		3.73	3.39	7.89	13.68	23.26	3.51	26.03	14.09
2. Diluted:		3.73	3.39	7.89	13.68	23.26	3.51	26.03	14.09

Notes:

- The above is an extract of the detailed format of Quarter and Six Months ended 30 September 2025 of Consolidated and Standalone Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarter and Six Months ended Financial Results are available on the websites of the BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and on Company's website at www.tennecoindia.com.
- The results have been prepared in accordance with the Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013, read with the relevant rules issued thereunder and other accounting principles generally accepted in India.

For more information please scan



Place: Pune
Date: 5 December 2025

For Tenneco Clean Air India Limited

Sd/-
Arvind Chandrasekharan
Whole-time Director and Chief Executive Officer
DIN: 08721916

Zepto converts into public company ahead of IPO

FE BUREAU
Bengaluru, December 5

QUICK COMMERCE PLATFORM Zepto has converted itself into a public entity as it prepares for an initial public offering, according to a regulatory filing with the Registrar of Companies.

The company changed its registered name from Zepto Private Limited to Zepto Limited through a special resolution passed by its shareholders.

"The company intends to list its equity shares on one or more stock exchanges. For this purpose, the company proposes to undertake an initial public offering," the

The company is growing 20-25% quarter-on-quarter on order volume while simultaneously reducing cash burn

filing stated.

The Bengaluru-based firm is likely to file its draft red herring prospectus soon through the market regulator Sebi's confidential route, sources said.

The quick commerce player had previously put its IPO plans on hold earlier this year but has now revived its listing ambitions amid improved financial

performance. The company is growing 20-25% quarter-on-quarter on order volume while simultaneously reducing cash burn, sources said.

Zepto had raised \$450 million in its Series F funding round in October at a valuation of \$7 billion. "We're growing 20-25% every quarter, on order volume and burn is going down. That's why we're able to reduce capital because we're able to show investors that in relative terms we're able to deliver reasonable capital efficiency for 100% plus year on year growth," a company spokesperson said commenting on the development.

Motilal Oswal Home Finance Limited
Corporate Office : Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite ST Depot, Prabhadevi, Mumbai-400025. Email :- hfquery@motilaloswal.com. CIN Number :- U65923MH2013PLC248741

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of Motilal Oswal Home Finance Limited, (Formerly known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned herunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned herunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder.

Sr. No.	Loan Agreement No. / Name of the Borrower/Co-Borrowers/ Guarantors	Date of Demand Notice & Outstanding	Date of Possession Taken	Description of the Immovable Property All that part and parcel of property consisting of
1	LXAMB00116-170023857 Borrower: Sandhya Bhaskar Gawai Co-Borrower: Bhaskar Dhama Gawai	10-09-2025 / For Rs. 896202/-	02-12-2025	Flat No 14 2nd Floor Vangani Heights Vastkar Nagar Vangani Ambenath Thane 0 0 421503 Thane Maharashtra.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motilal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sd/-
Authorized Officer
Motilal Oswal Home Finance Limited
Date : 06.12.2025

Bank of Baroda
Bank of Baroda, Zonal Stressed Assets Recovery Branch: Meher Chambers, Ground floor, Dr. Sunderlal Behal Marg, Ballard Estate Mumbai - 400001
Tel No.: 022-43683801-03 E-mail: ARBOMB@bankofbaroda.com

REDEMPTION NOTICE
Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
BOB:ZOSARB:MPPL:2025-26: Date: 03.12.2025

To,
M/s Dhanishta Plastic Pvt Ltd. - Flat No. 7, Brahmachaitany Apartment, Near Sanjeen Hospital, Gulmohar Colony, Sangli- 4160416
SURAJ SIDAJI JADHAV, ROHIT SIDAJI JADHAV
House No.519, AmbikaNiwas, PatilGalli, Near MarutiMandir, Bedag, Sangli 416410
SIDAJI JADHAV - Maruti Chowk, Patil Galli Bedag, Sangli 416410
Late Shri Vinay Dattatraya Patil (Since deceased served through Legal representative)
a) Rupali Vinay Patil Legal Heir, b) Riya Vinay Patil Legal Heir, c) Aaradhya Vinay Patil Legal Heir, Rupali Vinay Patil
Flat No.7, Brahmachaitany Apartment, Near Sanjeen Hospital, Gulmohar Colony, SANGLI - 416416

Re: Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).
Ref:- 1. Demand Notice dated 20-05-2019 issued u/s 13 (2) of SARFAESI Act 2002.
2. Possession Notice dated 12-09-2023 issued u/s 13 (4) of SARFAESI Act 2002.

Dear Sir/Madam,
Whereas the Authorized Officer of the Bank of Baroda, Branch Zonal Stressed Assets Recovery Branch address: Meher Chambers, Gr. Floor, Dr. Sunderlal Behl Marg, Opp. Petrol Pump, Ballard Estate, Mumbai 400 001 being Secured Creditor Bank in exercise of the powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter referred as "Act") read with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter referred as "Rules") issued demand notice dated 20-05-2019 calling upon you being Borrowers (s)/ Mortgagee (s) / Guarantor (s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice.

And whereas you have failed to repay the amount, the undersigned in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as the said properties) more particularly described herein below Schedule.

Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Therefore you are requested to pay the dues as mentioned in possession notice along with applicable interest, cost, charges & expenses within 30 days from receipt of this notice and redeem the secured asset as mentioned below. In case you fail to pay the above mentioned dues & redeem the secured asset within 30 days from receipt of this notice, Bank will be constrained to sell the secured asset through public e-Auction by publication of e-Auction Sale notice. The date, time of e-auction and Reserve Price of the property shall be informed to you separately.

Schedule of Secured Assets/Properties			
Sr. No.	Description of the Movable/Immovable Properties	Date of Possession	Date of Publication of Possession Notice (For Immovable property only)
1.	Registered mortgage of factory land & building Plant & Machinery situated at Gat No 2285/2, b Vijay nagar Road, Bedag, Taluka -Miraj, District Sangli, Maharashtra 416421	12-09-2023	16-09-2023

Yours faithfully,
Authorized Officer
Bank of Baroda
ZOSARB - Mumbai
Date:06-12-2025

CLASSIFIEDS PROPERTY PROPERTY FOR SALE

BKC INSIGNIA. Large 5 BHK, 6 Balcony, 6 Bathrooms , 2 Covered Car Parks. 1706 sqft carpet. Fully furnished, available for sale by owner. Contact : 9004344049
0050279100-1

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Bank of Baroda
Bank of Baroda, Zonal Stressed Assets Recovery Branch: Meher Chambers, Ground floor, Dr. Sunderlal Behal Marg, Ballard Estate Mumbai - 400001
Tel No.: 022-43683801-03 E-mail: ARBOMB@bankofbaroda.com

REDEMPTION NOTICE
Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
BOB:ZOSARB:Macmade: AUCTION : Date : 29.10.2025

To,
1. M/s Macmade Concrete Products Mfg. Pvt Ltd.
Address:- Industrial Land Gut No. 517 (Part), Near Vajeshwari Temple , Village Kelthan, Taluka – Wada, Dist.- Thane - 401204. Also At- a) B-107, Row House, Jasel Park Bhyander (East), Thane – 401105, Mr. Premchand Narayan Chandra Samantha (Director/ Guarantor) b) B-107, Row House, Jasel Park Bhyander (East), Thane – 401105.
Mrs. Ratna Premchand Samantha (Director/Guarantor) c) B-107, Row House, Jasel Park Bhyander (East), Thane – 401105. Mr. Romin Premchand Samantha (Director/Guarantor) d) B-107, Row House, Jasel Park Bhyander (East), Thane – 401105.
Re: Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).
Ref:- 1. Demand Notice dated 21.12.2015 issued u/s 13 (2) of SARFAESI Act 2002.
2. Possession Notice dated 20.02.2016 issued u/s 13 (4) of SARFAESI Act 2002.

Dear Sir/Madam,
Whereas the Authorized Officer of the Bank of Baroda, Branch : ZOSARB, Meher Chambers Ground Floor, Dr. Sunder Lal Marg, Oppo. Petrol Pump, Ballard Estate, Mumbai-400001, being Secured Creditor Bank in exercise of the powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter referred as "Act") read with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter referred as "Rules") issued demand notice dated 21.12.2015 calling upon you being Borrowers (s)/ Mortgagee (s) / Guarantor (s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice.

And whereas you have failed to repay the amount, the undersigned in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as the said properties) more particularly described herein below Schedule.

Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Therefore you are requested to pay the dues as mentioned in possession notice along with applicable interest, cost, charges & expenses within 30 days from receipt of this notice and redeem the secured asset as mentioned below. In case you fail to pay the above mentioned dues & redeem the secured asset within 30 days from receipt of this notice, Bank will be constrained to sell the secured asset through public e-Auction by publication of e-Auction Sale notice. The date, time of e-auction and Reserve Price of the property shall be informed to you separately.

Description of the Immovable Property:			
Sr. No.	Description of the Movable/Immovable Properties	Date of Possession	Date of Publication of Possession Notice
1.	Industrial Land Gut No. 517 (Part), Near Vajeshwari Temple, Village Kelthan, Taluka – Wada, Distt.- Thane - 401204.	20.02.2016	26.02.2016

Yours faithfully,
Authorized Officer
Bank of Baroda
Branch: ZOSARB, Mumbai
Date:06-12-2025 paper.financialexpress.com

THE RECOVERY OFFICER
Authorized U/s 156(1) of M.C.S.Act 1960 and under Rule 107 of M.C.S. Rule 1961

Attached to Shivkrupa Sahakari Patpedhi Ltd., Mumbai, Suryadharshan Tower, Near Nitin Co., Signal, Eastern Express Highway, Thane (W) - 400 604 Tel No. 022-25835415

FORM "Z"
(See sub-rule ([11](d-1) of rule 107)

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas the undersigned being the Recovery Officer attached to Shivkrupa Sahakari Patpedhi Limited, Mumbai, under the Maharashtra Co-operative Societies Rules, 1961, issued a demand notice dated 23/02/2019 calling upon the judgment debtors 1. HANUMANT HENU RATHOD 2. SURESH HENU RATHOD 3. LAVKUSH RAMDATTA DUBEY 4. JAYPAL SUNIL CHAVAN 5. VITTHAL SAJAN RATHOD to repay an amount mentioned in the notice being Rs. 1,94,673/- (Rupees ONE LAKH NINETY FOUR THOUSAND SIX HUNDRED SEVENTY THREE Only) within a period of 15 (fifteen) days from the date of receipt of the said notice and the judgment debtor having failed to repay amount, the undersigned has issued a notice before attachment dated 15/03/2019 and attached the property described herein below.

The judgment debtors having failed to repay the amount, notice is hereby given to the judgment debtors and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Rule 107(11)(d-1) of the Maharashtra Co-operative Societies Rules, 1961, on this 10/07/2019

The judgment debtors HANUMANT HENU RATHOD AND SURESH HENU RATHOD in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Shivkrupa Sahakari Patpedhi Limited, Mumbai, for an amount Rs 2,10,612/- (Rupees TWO LAKH TEN THOUSAND SIX HUNDRED TWELVE Only) and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY
ROOM NO 1062, JAY BHIM NAGAR, 2,MIDC PIPE LINE, BEHIND HANUMAN MANDIR,SAIBA NAGAR, KALWA (E), THANE 400 605 AREA – 370 SQ FOOT

DEEPAK UTTAM YEWALE
Recovery Officer,
(Authorised U/s 156(1) of M.C.S. Act 1960 & thereunder Rule 107 of M.C.S. Rule 1961)

Date : 10 /07/2019
Place : Kalwa

GLANCE FINANCE LIMITED
CIN: L65920MH1994PLC081333
Register office: 7, Kitab Mahal, 192, Dr. D.N. Road, Fort, Mumbai-400001. Telephone No.: 022-40100193, Email: glance@glancefinance.in Website: www.glancefinance.in

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, the Shareholders holding Equity Shares in Physical form are informed that a Special Window is open for a period of six months from July 07, 2025 to January 06, 2026 for re-lodgement of share transfer deeds. This facility is available for transfer deeds lodged prior to April 01, 2019, which were rejected/returned/not attended due to deficiency in the documents/process/or otherwise. The shares re-lodged for transfer will be issued only in dematerialized form. Eligible Shareholders who have missed the earlier deadline of March 31, 2021, may furnish the requisite documents to the Company's Registrar and Share Transfer Agents at MUGF Intime India Pvt. Ltd., C 101, 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai-400083 Tel.: +91-22-49186270 or the Company at cs@glancefinance.in.

For Glance Finance Limited
Sd/-
Narendra Karnavat
(Director)
DIN : 00027130

Place : Mumbai
Date : 05.12.2025

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OF M/S. KL ENTERPRISES LLP (IN CIRP)

RELEVANT PARTICULARS	
1 Name of Corporate Debtor	M/s. KL Enterprises LLP
2 Date of incorporation of corporate debtor	01/06/2011
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4 CIN/LLPIN of Corporate Debtor	AAA-5012
5 Address of the registered office and principal office (if any) of corporate debtor	Current Registered office Address: 42, 1st Floor, 8 To 10, Bara Chaw, Sitaram Jadhav, Marg, Deshlie Road, Lower Panel, Mumbai, Maharashtra, India 400013. Previous Registered office Address: 601 & 602, 6th Floor, Sukh Sagar.N.S. Patkar Marg, Girgaum Chowpatty Mumbai, Maharashtra, India – 400007.
6 Insolvency commencement date in respect of corporate debtor	04.12.2025
7 Estimated date of closure of insolvency resolution process	02.06.2026
8 Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBBI/IPA-001/IP-P01104/2017-18/11790
9 Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Orla Building V.I.P Road, Bharthana, Vesu, Surat, Gujarat, 395007 Email: iprpradeepkabra@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Pradeep Kumar Kabra 301, 3rd Floor, Reegus Business Center, Above Mercedes Showroom, New City Light Road, Bharthana, Vesu, Surat, Gujarat-395007. Email: ip.klenterprises@gmail.com
11 Last date for submission of claims	Thursday, 18.12.2025
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. KL Enterprises LLP on 04th December, 2025.

The creditors of M/s. KL Enterprises LLP, are hereby called upon to submit their claims with proof on or before Thursday, 18th December, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CA, IP Pradeep Kumar Kabra
IRP for M/s. KL Enterprises LLP
Date: 06.12.2025 IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790

कृषी उत्पन्न बाजार समिती पुणे
श्री छत्रपती शिवाजी मार्केट, मुंबई, पुणे - ३९

जाहीर सूचना

श्री छत्रपती शिवाजी मार्केट, मुंबई, पुणे येथील फळे भाजीपाला विभागातील गाळा क्रमांक ४८८ हा मे.सहाय्य संकलन बाजार समितीच्या मालकीत आहे. याबाबतची जाहीर सूचना पुणे येथील कृषी उत्पन्न बाजार समितीच्या वेबसाइटवर उपलब्ध आहे. याबाबतची जाहीर सूचना पुणे येथील कृषी उत्पन्न बाजार समितीच्या वेबसाइटवर उपलब्ध आहे.

सचिव, सभापती, कृषी उत्पन्न बाजार समिती पुणे

PUBLIC NOTICE

This is to inform the General Public that the Government of India, Department of Ministry of Environment, Forest and Climate Change, State Level Environmental Impact Assessment Authority (SEIAA) - Maharashtra has granted Environmental Clearance vide EC Identification No. EC25C3806MH5481369N dated 26 November, 2025 for Proposed Industrial Shed Construction for Multimodal Industrial, Logistics and Warehouse Park at Plot No. A-1 Chakan Industrial Area MIDC Phase-5 By Panvel Warehousing Pvt. Ltd.

The copy of the clearance letter is available with:

- The Chairman, SEIAA (Maharashtra), Mumbai;
- Secretary MoEF&CC; IA-Division MoEF & CC;
- Member Secretary, MPCB, Mumbai;
- Regional Office MoEF & CC, Nagpur;
- District Collector, Pune;
- Regional Officer, MIDC, Chakan.
- Regional Officer, Maharashtra Pollution Control Board, Pune

May also be seen at official website of Ministry of Environment, Forest and Climate Change at <https://parivesh.nic.in/>

कृषी उत्पन्न बाजार समिती पुणे
श्री छत्रपती शिवाजी मार्केट, मुंबई, पुणे - ३९

जाहीर सूचना

श्री छत्रपती शिवाजी मार्केट, मुंबई, पुणे येथील फळे भाजीपाला विभागातील गाळा क्रमांक १३ हा श्री. अशोकराव एकनाथराव तावरे यांना नियमित शेतीमालाचे टोक व्यवसायासाठी भाडेसुध्याने देणेत आला आहे. सद्य गाळा १)सो.प्रजा अभिजीत तावरे २) श्री.अभिजीत अशोक तावरे यांचे नावावर वॉ होल्डरशिवाय या कार्यालयीनकडे वॉकिंग अर्ज जालेला आहे.

सचिव, सभापती, कृषी उत्पन्न बाजार समिती पुणे

कृषी उत्पन्न बाजार समिती पुणे
श्री छत्रपती शिवाजी मार्केट, मुंबई, पुणे - ३९

जाहीर सूचना

श्री छत्रपती शिवाजी मार्केट, मुंबई, पुणे येथील फळे भाजीपाला विभागातील गाळा क्रमांक २३२ हा मे. बांधू-बंदे यांनी कंपनी तर्फे भाजीपाला भाडेसुध्याने देणेत आला आहे. सद्य गाळा १)श्री.बांधूबाबू बन्धू बांधू २)श्री. प्रदीप बन्धू बांधू ३)श्री.बांधूबाबू बन्धू बांधू यांना नियमित शेतीमालाचे टोक व्यवसायासाठी भाडेसुध्याने देणेत आला आहे. सद्य गाळा मे.बांधूबाबू ट्रेडर्स तर्फे भाजीपाला भाडेसुध्याने देणेत आला आहे.

सचिव, सभापती, कृषी उत्पन्न बाजार समिती पुणे

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Regulation of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OF M/S. KL ENTERPRISES LLP (IN CIRP)

RELEVANT PARTICULARS

1 Name of Corporate Debtor	M/S. KL Enterprises LLP
2 Date of Incorporation of corporate debtor	01/06/2011
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4 CIN/LLPIN of Corporate Debtor	AAA-5012
5 Address of the registered office and principal office (if any) of corporate debtor	Current Registered office Address: 42, 1st Floor, 8 To 10, Bara Chawl, Sitaran Jadhav, Marg, Delsle Road, Lower Parel, Mumbai, Maharashtra, India 400013 Previous Registered office Address: 601 & 602, 6th Floor, Sukh Sagar N S. Patkar Marg, Girgaum Chowpatty Mumbai, Maharashtra, India - 400007
6 Insolvency commencement date in respect of corporate debtor	04.12.2025
7 Estimated date of closure of insolvency resolution process	02.06.2026
8 Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra IBB/I/PA-001/IP-P01104/2017-18/11790
9 Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra C/905, Ofra Building V.I.P Road, Bharhaha, Vesu, Surat, Gujarat, 395007 Email: ippradeepkabra@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Pradeep Kumar Kabra 301, 3rd Floor, Reegus Business Center, Above Mercedes Showroom, New City Light Road, Bharhaha, Vesu, Surat, Gujarat-395007. Email: ip.klenterprises@gmail.com Thursday, 18.12.2025
11 Last date for submission of claims	18.12.2025
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives	a. Web link: https://bbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. KL Enterprises LLP on 04th December, 2025.

The creditors of M/s. KL Enterprises LLP, are hereby called upon to submit their claims with proof on or before Thursday, 18th December, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CA IP Pradeep Kumar Kabra
IRP for M/s. KL Enterprises LLP
Date: 06.12.2025 IBB Registration No.: IBB/I/PA-001/IP-P01104/2017-18/11790

Bank of India
Relationship beyond banking

BARAMATI BRANCH
Near Shree Jain Mandir, Bhigwan Road, Baramati, Dist Pune-413102

APPENDIX-IV
(See rule-8(1))
POSSESSION NOTICE
(for Immovable property)

Whereas

The undersigned being the authorized officer of the Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated : 02/08/2024, calling upon the borrower Mr. Sanjay Shankarrao Taware to repay the amount mentioned in the notice being Rs. 2,70,354.19 + Uncharged Interest w.e.f. 30.09.2016 (Rupees Two Lakhs Seventy Thousand Three Hundred Fifty-Four and Nineteen Paise plus uncharged interest w.e.f. 30.09.2016) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the 4th day of December of the year 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India for an amount Rs. 2,70,354.19 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of building and other structure comprising Flat No. 07, wing A situate at Survey No. 16/1, on Plot No. 16, 17 and 18 of Subhjeet Co. Housing Society, area 509 Sq. Fts at Baramati, District: Pune, Maharashtra - 413102.

Bounded

On the North by : Flat No. 8 On the South by : Open Space
On the East by : Society Passage On the West by : Open Space

Date : 04th December 2025 Authorised Officer
Place : Baramati (Chief Manager, Bank of India)

FORM INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the Company from one state to another

Before the Central Government
Western Region, Mumbai

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **Universal Medical Record Private Limited**, CIN: U86201PN2024PTC227138 having its Registered Office at Shop No. 52, B Wing, KK Market, Pune Satara Road, Dhankavadi, Pune City, Maharashtra-411043, India.

.....Petitioner

MOST RESPECTFULLY SHOWETH

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 15/09/2025 to enable the Company to change its Registered office from "State of Maharashtra (Pune ROC)" to "State of Telangana".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Directorate, Western Region, having its office at Everest 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra, India within fourteen days from the date of publication of this notice with a copy to the applicant Company at its Registered Office situated at Shop No. 52, B Wing, KK Market, Pune Satara Road, Dhankavadi, Pune City, Maharashtra-411043, India.

For and on behalf of the Applicant
Universal Medical Record Private Limited
Sd/-
Rhushil Ranganath Sambharam
Director
DIN: 10459845
Date: 05/12/2025
Place: Pune

PUBLIC NOTICE

MR. VIKRAM CHAMPALAL BHATI, resident of Flat No. 08, 2nd floor, Kumar Anagan, "A" Building, Yerawada, Pune 411 006 is a sole owner of residential flat No. 03 admeasuring about 408 sq. fts. i.e. 36.91 sq. mtrs. built up ("The Said Flat") situated on the ground floor of the Building No. 5 in the WHITE HOUSE CO-OPERATIVE HOUSING SOCIETY LTD. ("the Said Society") situate at Urvarit Jail Road, of Yerawada, Pune which said Flat was earlier owned by the erstwhile owner Mr. Milind Madhukar Chavan who came to be admitted as a lawful member of the said Society and held 5 (five) shares nos. 471 to 475 and was issued Share Certificate bearing No. 95 (for short "THE SAID SHARE CERTIFICATE") in his name which Share Certificate in original came to be delivered to the aforesaid erstwhile owner.

It is hereby informed to the general public that the aforesaid Share Certificate has been lost and misplaced. Person/s having found, or in custody of, the same is/are hereby informed that the aforesaid Share Certificate in original thereof be handed over and given in custody of the undersigned forthwith failing which the holder/s thereof shall be liable for criminal offence under law alongwith the consequences for any misuse thereof without having any onus on the aforesaid present Owner and duplicate share certificate will be issued.

Sd/-
For SHERKAR & Co.
Advocates & Notary
Address: Office no. Flat No. 3, Ground Floor, 'Navyug', 15/A, Dr. Ambedkar Road, (Wellesley Road), adjoining Bavaria Motors, near Lal Deval, Pune 411001
Telephone: 9325444560 email: consult@jflaw.com

CORRIGENDUM

This has reference to the E-auction notice published by the Liquidator of Chhatrapati Agro Food Manufacturing Company Limited in Financial Express (Mumbai and Pune edition) and Pudhari (Solapur edition) newspapers on 02/12/2025.

In the said e-auction notice, under Option B: Sale of Assets of Corporate Debtor in parcel, the reserve price, EMD, bid increment value and time of auction were inadvertently mentioned as under:

Assets Description	Date and Time of auction	Reserve price (Rs.)	EMD (Rs.)	Bid Increment Value
Option B: Sale of Assets of Corporate Debtor in parcel	02/01/2026 1:00 PM to 2:00 PM	7,00,00,000	70,00,000	10,00,000
Land & Building: Gat No. 349/2 (part), Mouje Magarwadi, Taluka Pandharpur admeasuring 1.86 hectares apx.				
Plant & Machinery: Machinery for Sugar and jaggery plant		3,00,00,000	30,00,000	5,00,000

However, these details should be correctly read as follows:

Assets Description	Date and Time of auction	Reserve price (Rs.)	EMD (Rs.)	Bid Increment Value
Option B: Sale of Assets of Corporate Debtor in parcel	02/01/2026 4:00 PM to 5:00 PM	3,00,00,000	30,00,000	5,00,000
Land & Building: Gat No. 349/2 (part), Mouje Magarwadi, Taluka Pandharpur admeasuring 1.86 hectares apx.				
Plant & Machinery: Machinery for Sugar and jaggery plant		7,00,00,000	70,00,000	10,00,000

For the revised e-auction process information document, please visit <https://bbi.baanknet.com>.

Sd/-
CA Fanendra H Munot
Liquidator
In the matter of Chhatrapati Agro Food Manufacturing Company Limited
IBBI/IPA-001/IP-P00515/2017-18/10916
Email id: liquidation.chhatrapatagro@gmail.com
Date: 05/12/2025
Place: Pune

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: 167-169, 2ND Floor, Little Mount, Saidapet, Chennai - 600015
E-mail ID: auction@hindujahousingfinance.co

Branch Office- Manikchand Galleria Building, 1st Floor, DIP Bangla Chowk, Towards Senapati Bapat Road, Pune Maharashtra- 411016.
Authorized Officer Contact No: Mr. Rushikesh Ubhale- 9823244499, Mr. Vikram Nalawade- 9420848654 Mr Ritesh Gawai- 9011858221, Pankajsinh Choudhary- 7081828333

NOTICE OF SALE OF IMMOVABLE PROPERTY THROUGH PRIVATE TREATY UNDER SECURITY INTEREST (SARFAESI ACT) RULES, 2002

Notice is hereby given particular to the Borrower(s) and Co-Borrower(s) that pursuant to taking Possession of the secured asset mentioned hereunder by the Authorized Officer of Hinduja Housing Finance Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, we hereby give you notice that the below mentioned secured asset shall be sold by the undersigned through private treaty if you fail to pay within 15 days of this notice, the entire outstanding loan amount as per the terms and conditions contained in the Loan Agreement and other documents pertaining to the Loan availed by you. After expiry of 15 days, no further notice whatsoever will be given to you and the below mentioned Secured Asset will be sold through private treaty. Immovable property, as described hereunder, to be sold on, as 'As is Where is Basis', 'As is What is Basis' and 'Whatever is There is Basis', condition with all the existing and future encumbrances if any, whether known or unknown. Particulars of which are given below:-

Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Description of the Immovable property	Reserve Price / Offer Price
Loan Account No. MH/PCM/PCM/A00000227 1. Mr. PREM KUNESH JAISWAR (Borrower), 2. Mrs. URMILA PREM JAISWAR (Co-Borrower)	All that piece and parcel of property of Flat No. 401, area admeasuring about 527 Sq. Ft. i.e. 48.97 Sq. Mtrs. Built-up area, along with 2 salable Parking and terrace area admeasuring about 400 Sq. Ft. i.e. 37.17 Sq. Mtrs. Built-up area situated on the Fourth Floor in the building namely "Nurani Manzil" constructed on the land bearing S. No. 102, Hissa No. 2/1A/1B/8, bearing C.T.S. No. 5012 total admeasuring area about 00H 00R 00C of which area admeasuring about 00H 12SR situated at Mouje/Village Pimpri Waghere, Tal-Havali, Dist-Pune within the limits of Pune Municipal Corporation and within the jurisdiction of sub-registrar offices in taluka Havali, Pune. (Hereinafter referred to as the said property). The boundaries of the land are as follows: East - by Cannel, West - by property of Abdul Gani Ammubhai Shaikh, North: by property of S.No. 102 of Mr. Lala Pathan, South: by property of Ahmed Amubhai Shaikh. The boundaries of the Flat are as follows: East - Property of Mr Shaikh and Maharashtra, India - 41214	Rs. 12,00,000/- (Rupees Twelve Lakh Only)

1. Sale through Private Treaty will be on 'As is Where is Basis', 'As is What is Basis' and 'Whatever is There is Basis'. HHFL (HINDUJA HOUSING FINANCE LIMITED) is not responsible for any liabilities whatsoever pending upon the property. 2. The purchaser will be required to deposit 10% of the sale consideration as EMD amount on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining 90% amount immediately after expiry of mandatory 15 days period of this notice. 3. Failure to remit the balance amount of 90% as required under clause (2) above, will cause forfeiture of 10% amount of sale consideration. 4. In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. 5. The property is being sold with all the existing and future encumbrances whether known or unknown to the HHFL. The Authorized Officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues. 6. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. 7. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. 8. Sale shall be in accordance with the provisions of SARFAESI Act, Rules. 9. The sale of the secured assets mentioned in the Schedule herein above are subject to your acceptance of the terms mentioned herein. 10. HHFL reserve right to reject any offer of purchase without assigning any reason. 11. In case of more than one offer, HHFL will accept the highest offer. For further details, contact the Authorized Officer, at the abovementioned office address.

Place: Pune, Signed By Authorized Officer, Date : 05.12.2025

ADVERTISEMENT DEPOTS

AUNDH-Chordia Communications, Harshad A Chordia. Shop no 11 Shreeram Tower ,Opp Cosmos Bank & City International School , Aundh Gaon Pune - 411007 Tel., 9960111123. Shradha Ads, Mrs.Ujjwala A Kotbagi, E Greenzone Society Opp Mohannagar Nr.Bitwise Tower Baner . Tel. 9371055799. APPA BALWANT CHOWK - M/s V. V. Medhi, 153 , Budhwar Peth , Nr Pragati Books Centre , Jogeshwari Temple Chowk Above Dtdc Courier. Ph.no. 9028967505 / 9822515928. BIBVEWADI - Akash Advertising C. S. Sawar, Sr no 692/693 Office no 317 3rd Floor Decision Tower , Next to city pride theatre , Pune Satara Road. Ph No - 9850109077 / 9922221261. Ganesh Advertising, Mrs Chaya V Shilimkar/Mr Nilesh Shilamkar, S.no. 672/2a /2b, Ganesh Complex, Shop No.3, Bibwewadi, Pune-37. Ph.no. 9834563206. BAJIRAO ROAD - Sri Ganesh Advertising, R. Nirmala, R. Ravi, 'Remedy', 1929, Bajirao Road, Opp. Telephone Bhavan, Pune-30. Ph. No. 25232762, 9922220985. CHINCHWAD - Impex Advertising,	Mr. Ashfaque A. Shaikh, C-25, Midc Comm1. Building No.1, Nr I.b.m.r. College, Chinchwad, Pune-411019. Ph. no. 9822792583. Abhay Advertising Latish Balkawade, Chaphekar Chowk, Chinchwadgaon, Pune. Ph.no. 8975002099 CAMP - Ad India, Mr Amol Bapat , Unit no 5 , 2nd Floor , Jahangir Villa,3,Shankar Sheth Road , Opp Kanak Veg , Bhawani Peth , Pune Ph no - 7090449966 Hindustan Advertising Agency, Mr. Hiroo Surtani, 7, Gitanjali Kunj, Opp. Nehru Memorial Hall, Ambedkar Road, Pune-1. Ph.No.9822192181 / 7774032181. Mail id - hindustan-camp@gmail.com. Meenat Advertising, Mr Ravindra Saigaonkar, 827/7, Dastur Meher Road, Camp, Pune-1. Ph no - 976515179 / 9529612718. DECCAN - Prajakta Advertising, Jadhav, Greetwel, 1250 Deccan Gymkhana,Goodluck Chowk , Pune 411004. Ph no - 9881109488 / 9881243585. DEHU ROAD - Mundakal Enterprises, Mr. MS Raju, 6 Unique Housing Society, Near Telephone Exchange Dehu Road, Pune-1. M.	9422519264. FC ROAD - Dhandhania Agencies, Mr. Ravi Dhandhania, 1st Floor, Srinath Plaza, Dnyaneshwar Paduka Chowk, F. c. Road, Pune-5. Ph.no.020-41200132 / 7719805000. Konark Media Solution Pvt Ltd., Flat No.6, First Floor, Prabha Tara Appt., Behind Hotel Vaishali, F.C. Road, Shivajinagar, Pune-4, Mobile: 9823142410. GHORPADI - Kanya International, A-18 Suchandra Corner, B.T. Kawade Road, Ghorpadi, Pune 411001. Ph. 9422086762, 9921177816 GULTEKDI - Xebec Communications Pvt Ltd., Mr Anil Bhat 20 santosh heights,39/4 J N Marg , Opp Apsara Theatre , Shankarshet Road , Gultekdi , Pune 411037 Ph No- 9821065037. HADAPSAR- Pooja Ads & Enterprises Mr Ravi Pote RH-02 , Ganga Village Society , Handwadi Road Pune , Hadapsar Pune . Ph No - 9011036125 J. M. ROAD - Fair & Fast Advertising, Mr Pramod Mahajan , 1170/05, Kartik Chambers, Model High School Corner, Near Bhosale Bhuyari Marg, Pune-411005. Ph. No. 868669977	KARVE RD - Manas Enterprises, Shop no 4 Swaroop Chaya Apartment , Happy colony lane 2 , Near Hotel Shabree , Kothrud Pune 411038 , Ph no - 9881122277. KOTHRUD - Minal Advertising, Mr Arun Gund , Sadashiv Peth Kumthekar Road Pune . Ph no - 9960111193 / 9822110193. Sneha Communications, Mr Rajendra Chavan , 765 Sadashiv Peth , D K Chambers 2nd Floor Kumthekar Road , Near Hotel Sweet Home , Pune- 411030 , Ph No - 9822076161 / 9422031002. Pradnya Communications, D N Mohol , Falt no 18 Shri datta heights next to atkarsha school Umbgaon Bk Pune 411046. Ph No - 9422015746 / 9322885860. KOREGAON PARK - Palnet Publicity, Harshil Jain , B/502 Satin Brick Co-operative housing society , near blue berry society , kharadi pune . Ph no - 9049997475 / 8149097475. KHADKI - Yash Publicity, Harish B. Sharma, 264/1, Old Khadki Bajar, Shobhargoha Khadki, Pune-3. M. 9822220090. LOKMANYA NAGAR - Akshay Design, Mr. Akshay Kulkarni,	28/401, Samarth Hsg. Soc., Lokmanya Nagar, Navi peth, Pune-30. Tel: 9766594567. MARKET YARD - Purandar Publicity Pvt Ltd., RaviRaj CRU Mall. Unit No. 201, 4th floor, Gangadham- Kondhwa Rd., Pune-37. Tel: 24260980, 24265996. MUNDHAWA - Naval Publicity, Mr Ashish Parekh 25 Time Square Building , Opp Panchami Hotel , Next to Saibaba Temple Pune Satara Road Pune 37. Ph no - 9423566508 / 9422003223. MUNDHAWA - Sahyadri Ads. & Services, Mr Kishor ,Shop No. 03, S.No.32, Kalyani Residency, Sriram Colony, Mudhawa-Manjari Road, Keshav Nagar, Mundhawa, Pune-36. M. 9881210378 NARAYAN PETH - Ozone Advtg, Mr Sandeep Kulkarni, 415 Shriphal Prasad Apartment , Behind Phadake Prakashan , Narayanpeth , Pune 411030. Ph No / 9822038850 / 020-24454141. Navi peth Snehidip Advertising Navi peth , Pune . Ph no - 9767358002 / 8055158002. PAUD ROAD - Bliss Creations, Mr Anup Bandisthe , Sanman Society , Shop	no 2 Next to Amey Hall , Shivthirt Nagar , Paud road , Pune 411038. Ph no - 9822078731. Mihir Ads, Mr Shubankar Bagde Office No.2, Commerce Avenue, Mahaganesh colony, Near P. N. Gadgil Showroom, Paud Rd, Kothrud, Pune-38. Ph. 9922408538. PIMPRI - Aakar Advertising, Mr. V. d. Gandhe, Umed Bhavan, Canara Bank Bldg., Pimpri Stn Rd, Pune-18. Ph.no. 9923898181 PRABHAT ROAD - Saransh Adds, Purushottam Aravind Lele, Chinar Heights Prabhat Road, Lane No 5, Above Shubham Medical, Opp. Lijjat Papad office, Pune-4. Tel: 9881733627. SADASHIV PETH - Minal Advertising, Mr Arun Gund , Sadashiv Peth Kumthekar Road Pune . Ph no - 9960111193 / 9822110193. Dolphin Advertising, Rahi Chambers, 20, Sadashiv Peth, Pune-411 030. Ph. No 24333772/ 9822214872. Swapnapurti Creation Mr Prashant Konde , Sukrut Building , 2nd Floor Opp Bharat Natya Mandir , Sadashivpeth Pune . Ph no - 9819435099. Surekha Advertising Service, Sachin S Patil, A J Crystal	, Office no 1 & 3 , 2nd Floor , 998 Shukrawar Peth Nr Mccia , Tilak Road , Pune - 411002. Ph no - 8390533889 / 8551000119. Pallavi Ads, Sachin Pandurang Raskar, 1437, Nandan Apartments, Nr. Khajina Vihir Chowk, Opp. S. p. College, Sadashiv Peth, Pune. Phone: 9604351010. Revell Ads, Mrs Radhika Bhide A-204, Ackruti Sankul, 5th floor, Vijaynagar Colony, Tilak Road, behind Sony Showroom, Sadashiv peth, Pune-30. Ph. 932533524 SANGVI - Pratibimb Publicity, Vijay Vinayak Gaikwad, 37, Budha Ghosh, Hos. Soc. Old Sangvi, Pune-27 Tel: 9822343345, 9890787946. SHANIPAR - Vividh Seva, 1481, Shukrawar Peth, Shanipar, Mandai Rd. Pune-2. Tel - 9422304260. Bavdhan Progress ads Santosh Gund , Sai Villa Society Bavdhan.Pune. Ph no - 9960111193. Pune District Aroh Communication Amol Nalawade, Khambawadi , Post -Margasani , Taluka - Velhe , Dist Pune 412231 Tel : 9021851460 / 9420729914. Salunke Vihar Road - Sublime Multimedia Office no 2 Bramha Angan Commercial	Complex , Salunke Vihar Road Wanowrie Pune 411048. Ph no - 9890023808 , Email - jameelsayed17@gmail.com. Viman nagar Green Apple Enterprises Office no 06 Royal Tower , Vimannagar 411014. Ph no - 9527129791. 18 Media Advertising Mr Bharat Jadhav , Jai ganesh vishva complex , Airport Road , Kasturba B ,Kasturba Housing Society , Vishrantvadi , Pune 411015. Ph no - 9854991818. Parvati - Diamond Advertisers Mr Prakash Bhai Shah , 76 Patil Plaza Near Mitamandali Pune 411009 , Ph no - 9822197075 / 020-24468989 ,Mail - diamondadv6@gmail.com . Camp - Creative Services Mr Nelson Saldana - 9822447084 / Mr Rajdoot Abhane - 9822970900 ,Near Kohinoor Hotel Camp Pune 411001. Light Bulb Communication Mr Ankit , Office no 8 , Prime Arcade 1154 , Saifee St.Camp Pune 41001 , Ph no - 9021480093. Sadashiv peth Shri Siddhivinayak Publicity Mr Ganesh Shinde , Offc no 7 , Sharda Ganesh Apartment , Navi Peth , Pune. Ph no - 7666067727.
---	--	---	--	--	--	--	---

